

IN THE INCOME TAX APPELLATE TRIBUNAL  
DELHI BENCHES "A" : DELHI  
[THROUGH VIDEO CONFERENCING]  
BEFORE SHRI BHAVNESH SAINI, JUDICIAL MEMBER  
AND  
SHRI O.P. KANT, ACCOUNTANT MEMBER  
ITA.No.424/Del./2018  
Under Section 80G of the I.T. Act, 1961

M/s. Aham Foundation, New Delhi - 110 017. PAN AAFTA3932L C/o. M/s. RRA Taxindia, D-28, South Extension, Part-1, New Delhi – 110049.	vs.	The CIT (Exemptions), Delhi.
(Appellant)		(Respondent)

For Assessee :	Shri Tarun Kumar & Shri Deepesh Garg, Advocates.
For Revenue :	Shri Ashok Gautam, Sr. DR

Date of Hearing :	22.03.2021
Date of Pronouncement :	22.03.2021

**ORDER**

**PER BHAVNESH SAINI, J.M.**

During the course of hearing, the Learned Counsel for the Assessee seeks permission to withdraw the appeal, to which, the Ld. D.R. has no objection.

2. In view of the above, we dismiss the appeal of assessee as withdrawn.

Order pronounced in the open Court.

Sd/-  
(O.P. KANT)  
ACCOUNTANT MEMBER

Sd/-  
(BHAVNESH SAINI)  
JUDICIAL MEMBER

Delhi, Dated 22<sup>nd</sup> March, 2021

VBP/-

Copy to

1.	The appellant
2.	The respondent
3.	CIT(A) concerned
4.	CIT concerned
5.	D.R. ITAT 'A' Bench, Delhi
6.	Guard File.

// BY Order //

Assistant Registrar : ITAT Delhi Benches :  
Delhi.